

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 1**

ITEM No.225- TP 119 of 2016  
With  
ITEM No.226- IA/58(AHM) 2024

**Proceedings under Section 397-398 of Co. Act, 1956**

**IN THE MATTER OF:**

Dhiren Pratapmal Bhandari

.....Applicant

V/s

DB Shapriya Construction Ltd & Ors

.....Respondent

**Order delivered on: 22/07/2024**

**Coram:**

Mr. Praveen Gupta, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Sudhir Mehta, Advocate

For the Respondent :

**ORDER**

**(Hybrid Mode)**

An affidavit of service was filed on 03.07.2024, vide inward diary No. 5206.

Upon perusal, it is seen that respondent Nos. 2 to 6 has been sent through speed post on various dates. However, Learned Counsel has not attached affidavit the tracking report to ascertain whether service was affected by all the respondents or not.

Upon being pointed out, Learned Counsel seeks two weeks' time to place the track report on record. Learned Counsel is directed to file an additional affidavit of service, attaching there with the master data of the company.

Re-list on 26.09.2024.

-sd-

-sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**PRAVEEN GUPTA**  
**MEMBER (JUDICIAL)**